

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO:707/2000

DATE OF DECISION: 5.10.2000

Smt.Sarubai

Applicant.

Shri J.M.Tanpure

Advocate for

Applicant.

Versus

The Union of India through General Manager Respondents.

Shri R.K. Shetty

Advocate for

Respondents

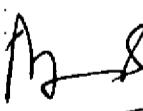
CORAM

Hon'ble Shri B.N.Bahadur Member(A)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to  
other Benches of the Tribunal?

(3) Library.

  
(B.N.BAHADUR)  
Member(A)

NS

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO: 707/2000

THURSDAY the 5th day of OCTOBER 2000

CORAM: Hon'ble Shri B.N. Bahadur, Member (A)

Smt. Sarubai  
Resident at Plot No.11,  
Erandwane, Behind Church  
Pune. ....Applicant.

By Advocate Shri J.M. Tanpure

V/s

Union of India through  
General Manager,  
Ammunition Factory,  
Khadki, Pune. ....Respondent.

By Advocate Shri R.K. Shetty.

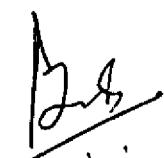
ORDER (ORAL)

(Per Shri B.N. Bahadur, Member (A) )

The learned counsel for the Applicant heard. On our suggestion Shri R.K. Shetty takes notice on behalf of the Respondents.

2. The application has been perused. The relief sought is for declaration that the applicant is entitled for ex-gratia payment from the date of death of her husband. It is seen that representation have been made on this score to the Respondents. Exhibit A1 to A4 are perused/ seen. Information has been asked for by the Respondents, vide letter dated 8.8.1998, which has also been replied.

3. It is obvious that the matter will need to be gone into, with reference to records including perhaps modality suggested by the Applicant in para 9 of the applicant, as deemed fit by the Respondent. Therefore at this stage it will be proper in the interest of justice to dispose of this application with a direction to the Respondents to consider the representations made with reference to the records and such enquiry as they deem proper.



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OA 707/2000

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4. The OA is therefore disposed of with the following order/directions:

.....The Respondents will consider the Application / Representation made by the Applicant and take a decision on it on merits and as per Rules. The decision taken shall be intimated to the Applicant alongwith reasons within a period of three months from date of receipt of a copy of this order. The applicant is at liberty to come up to this Tribunal again as per law if he is aggrieved by the decision taken by the Respondents. There will be no order as to costs.

6. Copy of the OA may be provided to the Learned Counsel for the Respondents.

B.N.Bahadur

(B.N.Bahadur)  
Member (A)

NS